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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

No. OA. 350/01724/2016

Date of Order. 08.12.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Amit Kr. Roy & Anr.
Vs.
E. Rly.

For the Applicant : Mr. PC Das, Counsel

For the Respondents : None

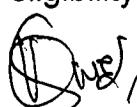
Order (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member

Heard learned counsel for applicant.

2. The applicants have applied in pursuance of an advertisement issued on 24.08.2016 for 30% vacancies against direct recruitment quota for the post of Goods Guard. The applicants applied online and submitted application on 07.09.2016. It has been contended that Sr. Section Engineer (P.Way), Eastern Railway, Barasat wrote to Sr. Divisional Engineer (Co-Ord.), Eastern Railway, Barasat that the application of the employees is sent herewith in triplicate for your information and necessary disposal. The name of both the applicants, Amit Kumar Roy and Abhijit Bhattacharjee find place as Srl. No. 2 & 4. It has been also contended that the examination is going to be held today. But no call letter has been issued to them. As the relief claimed in the original application is very pertinent and necessary to be reproduced. The relief clause is as under:

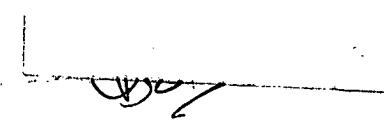
"8(i) Declaration that the applicants are entitled to appear in the selection test for appointment to the post of Goods Guard against 30% GDCE quota Scheduled be held on 08.12.2016 as they applied through online in-time and satisfied all the eligibility conditions.



(ii) Leave may grant to file this Original Application jointly under Rule 4(5)(a) of the CAT Procedure Rules, 1987."

3. In case any notice is issued the purpose of filing the application would be frustrated. Hence, without issuing any notice to the respondents we disposed of the original application finally. In case the applicants have requisite qualification and eligible to appear in the examination they should be permitted to appear in the examination.
4. The respondents would have a right to inform the Court in case they have any say or feeling difficulty in the matter.
5. With the above observation, the petition is finally disposed of at this stage.


(Jaya Das Gupta)
Administrative Member


(Justice Vishnu Chandra Gupta)
Judicial Member

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